

HIGH COURT OF HIMACHAL PRADESH "REVENSWOOD", SHIMLA

No. HHC/GAZ/14-48/74-XII-

Dated Shimla the 16th April, 2019

Website: <http://hphighcourt.nic.in>

NOTICE

Applications on the prescribed format are invited from eligible candidates i.e. members of the Bar (Advocates) belonging to Scheduled Tribe Category, OBC Category and General Category for appointment as Additional District and Sessions Judges in H.P. Judicial Service in the cadre of District Judges/Additional District Judges in the pay scale of Rs. 51550-63070 for the following vacancies:

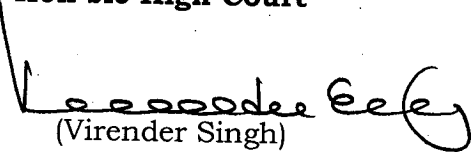
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|----|--|--|
| a) | Existing vacancies: | 3 (One each for Schedule Tribe, OBC and General Categories) |
| b) | Vacancies that may arise within one year due to retirement; | --- |
| c) | future vacancies that may arise due to deputation of Judicial officer to other departments, which will be considered as temporary vacancies. | --- |
| d) | Vacancies arising due to deputation of judicial officers to other department may be considered as temporary vacancy. | --- |

Last date for receipt of applications : 30.04.2019
Date of Written Examination : 30.06.2019

The candidates must have attained the age of 35 years and not have attained the age of 45 years on the last date of receipt of the application. All the important criteria regarding age, educational qualification, experience and character should be supported by attaching copies thereof. Intending candidates may visit the High Court Website for collecting relevant information with regard to eligibility criteria, Format of application, time schedule, all matters connected therewith including application fee etc, Rules and Regulations, and all the relevant terms and conditions connected with the Selection Process.

In case suitable candidates from category of Schedule Tribe and OBC is not available then the vacancies will be treated as un-reserved and filled in as un-reserved vacancy as per proviso added below table under Rule-5 of the H.P. Judicial Service Rules, 2004.

By Order of the Hon'ble High Court


(Virender Singh)
Registrar General

Sr. No.	Description	Date
1.	Number of vacancies to be notified by the High Court. Vacancies to be calculated including- a) existing vacancies; b) future vacancies that may arise within one year due to retirement; c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten percent of the number of posts; and d) vacancies arising due to deputation of judicial officers to other department may be considered as temporary vacancy.	31 st March
2.	Advertisement inviting applications from eligible candidates	15 th April
3.	Last date for receipt of application	30 th April
4.	Publication of list of eligible applicants.	15 th May
5.	Dispatch/issue of admit cards to the eligible applicants.	16 th May to 15 th June
6.	Written examination may be- a) objective questions with multiple choice question which can be scrutinized with the help of the computer; and b) subjective/narrative.	30 th June
7.	Declaration of result of written examinations a) Result shall be put on the website and also published in the newspaper. b) The ratio of 1:3 of the available vacancies to the successful candidates shall be maintained.	16 th August
8.	Viva Voce	1 st to 7 th September
9.	Declaration of final select list and communication to the appointing authority a) Result shall be put on the website and also published in the newspaper. b) Select list shall be published in the order of merit.	15 th September
10.	Issue of appointment letter by the competent authority for all existing vacant posts as on the date.	30 th September
11.	Last date for joining	31 st October

IMPORTANT NOTES

1. The applications received after the due date or incomplete applications shall be out rightly rejected and no correspondence will be entertained in that respect. The words **"Applications for the post of Additional District and Sessions Judge"** should be super scribed on top of the envelope containing the application form.
2. Only such candidates who are found eligible and whose applications are complete in all respects shall be entitled to participate in

the written examination. A list of such candidates shall be displayed on the website of the High Court from 15.5.2019 onwards. The candidates are therefore advised to visit the High Court website <http://hphighcourt.nic.in> for this purpose.

3. **No TA/DA** shall be paid to be candidates called for the written examination/viva voce.

4. The admit cards for the written examination to the eligible candidates, including therein, inter alia, the venue and location of the examination centre shall be issued to them as per the time schedule, referred to above.

5. For eligibility criteria, please refer to Rules 5 and 6 of the H.P. Judicial Service Rules, 2004 read with H.P. Judicial Service (1st Amendment) Rules, 2008. **The candidate must have attained the age of 35 years and must not have attained the age of 45 years on the last date prescribed for the receipt of the application.**

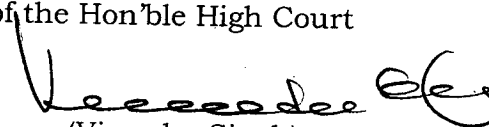
6. The application on the prescribed format, dully filled in, should be accompanied by the following:-

- a) Demand Draft/Indian Postal Order for Rs.200/- in respect of Scheduled Tribe, OBC Categories and Rs. 500/- in respect of General Category in favour of the Registrar General, High Court of H.P payable at Shimla;
- b) **One copy of pass port size photograph in addition to the photograph affixed on the application form;**
- c) Copy of enrolment certificate under the Advocates Act, 1961; with supporting testimonial.
- d) Copy of income Tax returns for the last three years, if the candidate is an Income Tax Payee;
- e) Copies of testimonials as mentioned at Column No.5 referred hereinabove.
- f) **All the criteria in support of date of birth, educational qualification, experience and enrolment.**

7. The application submitted by the Advocate for appointment to the District Judge/Additional District Judge shall be accompanied by a certificate of minimum seven years of actual practice at Bar issued by the concerned District Judge of the place of his/her practice or by the Registrar General of the concerned High Court where he/she practices, as the case may be, in the following format:-

"It is certified that Mr./Mrss/d/w/o.....who has been enrolled as an Advocate vide....., is a practicing Advocate in the Courts of Civil and Criminal jurisdiction and he/she is in actual practice for a period of not less than seven years as on the last date fixed for receipt of the applications.

By order of the Hon'ble High Court


(Virender Singh)
Registrar General

Schedule-I
(Refer to Regulation 5)
FORMAT OF THE APPLICATION

1. Name :
2. Father's /Husband's name :
3. Date of Birth :
(please enclose proof of the same)
4. Nationality :
5. Academic Qualifications :
(Please enclose copy of documents as proof)
6. Date of enrolment as an Advocate with particulars of enrolment certificate :
7. Details of examinations passed :

**Paste your
Passport
Size
Photograph
Here**

Sr. No. Board/	Year	Examination Passed	Percentage of marks	Name of University
1.	2.	3.	4.	5.

8. Permanent Address with Pin Code :
9. Address for Correspondence with Pin Code (Mobile number)/ Land Line number) E-mail address, if any (Please ensure that the E-mail is active) :
10. Whether an income-tax payee? If so, the details of the income for the last 3 years (Please enclose copies of income-tax returns) :
11. Names and addresses of two respectable persons, Unconnected with candidate, testifying to the Character and good behaviour as well as antecedents (Original certificates issued by such persons to be attached). :
12. Particulars of the payment of fee of Rs. 200/- or Rs. 500/- :

I.P.O./DD No. _____

Dated _____

13. Do you belong to SC/ST/OBC recognized by the Govt. of H.P.(Attach attested copies of certificate) :
14. Have you ever been convicted by criminal court or discharged/removed from service, If yes, what was the punishment awarded :

Place:

Date:

(Signature of the applicant)

VERIFICATION:

Verified on this _____ day of _____ 2019 at _____ that the information given above by me is true to my personal knowledge and belief. I further verify and state that I have not been involved in, charged by or convicted in any criminal case by any Court of Law involving moral turpitude.

I further state that if the information given by me above turns out to be false or incorrect, my application, candidature or even appointment shall be liable to be cancelled.

Signature of the applicant.

Check List

- (i) Two photographs- one pasted other attached. Both should be attested by a gazetted officer.
- (ii) 2 certificates testifying to character & good behaviour as well as antecedents in original.
- (iii) Proof of Date of birth, enrolment certificate, certificate in proof of 7 years experience at bar and copies of documents in support of educational qualification be annexed as per direction mentioned in the form.
- (iv) The application submitted by the Advocate for appointment to the District Judge/Additional District Judge shall be accompanied by a certificate of minimum seven years of actual practice at Bar issued by the concerned District Judge of the place of his/her practice or by the Registrar General of the concerned High Court where he/she practices, as the case may be, in the following format:-
"It is certified that Mr./Mrss/d/w/o.....who has been enrolled as an Advocate vide....., is a practicing Advocate in the Courts of Civil and Criminal jurisdiction and he/she is in actual practice for a period of not less than seven years as on the last date fixed for receipt of the applications.
- (v) Signature at 2 places.